

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA, No. 3263/92

Date of Decision: 27.04.1993

Shri V.P. Verma

Applicant

Versus

Union of India

Respondents

Shri B.N. Bhargava

Counsel for the applicant.

Shri M.L. Verma

Counsel for the respondents

CORAM:

The Hon. Mr. N. V. KRISHNAN, Vice Chairman(A)

The Hon. Mr. C. J. ROY, Member (J)

JUDGEMENT (Oral)

(delivered by Hon. Vice Chairman(A) Shri N.V. Krishnan)

This application was filed on 14.12.92 and notice was directed to be issued to the respondents on admission by the order dated 18.12.92. Shri M.L. Verma, enters appearance on behalf of the respondents. But no reply has however been filed. In the view we are taking, we do not find it necessary to wait for a formal reply from the respondents.

2. Against his continued suspension, the applicant has made a representation vide Annexure A-3 dated 8.10.92 to the second respondent, which is stated to be still pending. The learned counsel for the applicant states that he would be satisfied, if a

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direction is given to the respondents to dispose of this Annexure A-2 representation. This is not objected to.

3. Accordingly, we dispose of this application with a direction to the second respondent to dispose of the Annexure A-3 representation of the applicant dated 8.10.92 within a period of one month from the date of receipt of this order, if not already disposed of. In case, the said representation has already been disposed of, the respondents are directed to send a copy of the relevant order to the applicant within the same time.

4. The application is disposed of accordingly.

fskm
(C. J. ROY)

MEMBER(J)

27.04.1993

N.V.KRISHNAN
27/4/93
(N.V. KRISHNAN)

VICE CHAIRMAN(A)

27.04.1993